

With these words, I beg to move for leave to withdraw the Bill to provide for the fixing of a remunerative support price for sugarcane, pulses and other agricultural commodities.

MR. CHAIRMAN : The question is :

"That leave be granted to withdraw the Bill to provide for the fixing of a remunerative support price for sugarcane, pulses and other agricultural commodities."

The motion was adopted.

SHRI K. LAKKAPPA : I withdraw the Bill.

17.29 hrs.

DELHI RENT CONTROL
(AMENDMENT) BILL*

(Amendment of Section 2, etc.)

SHRI V. N. GADGIL (Pune) : I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act, 1958."

The motion was adopted.

SHRI V. N. GADGIL : I introduce the Bill

ONE FAMILY ONE POST (IN
GOVERNMENT SERVICE)
BILL*

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill to provide for appointment of only one person from a family in public services and posts in connection with the affairs of the Union.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for appointment of only one person from a family in public services and posts in connection with the affairs of Union."

The motion was adopted.

SHRI K. RAMAMURTHY : I introduce the Bill.

LAND ACQUISITION (AMEND-
MENT) BILL*

(Amendment of section 4, etc.)

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI K. RAMAMURTHY : I introduce this Bill.

CONSTITUTION (AMEND-
MENT) BILL*

(Substitution of article 338, etc.)

SHRI G. M. BANATWALLA (Ponuan) I beg to move : **

"That the Bill further to amend the Constitution of India, be taken into consideration."

Sir, the Bill seeks to amend....

MR. CHAIRMAN : You will continue next time.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 6-8-1982.

**Moved with the recommendation of the President.